

IN THE HIGH COURT OF JUDICATURE AT PATNA
Civil Writ Jurisdiction Case No.4961 of 2022

Shambhu Prasad Gupta

... .. Petitioner/s

Versus

The Union of India & others

... .. Respondent/s

Appearance :

For the Petitioner	:	Mr. P. N. Shahi, Sr. Advocate
		Mr. Satish Kumar Singh, Advocate
For the Respondents	:	Mr. Uday Shankar Sharan Singh (GP19)
		Ms. Shobha Choubey, AC to GP 19
For the Railways	:	Mr. Anshay Bahadur Mathur, CGC
For BRPN Nigam	:	Mr. Nadim Seraj, Advocate

CORAM: HONOURABLE MR. JUSTICE SANDEEP KUMAR
ORAL ORDER

8 28-11-2022

Heard the parties.

Bihar Rajya Pul Nirman Nigam Limited has filed a supplementary counter affidavit which is taken on record.

Paragraph 7 thereof reads as follows:-

“7. That, however in view of the observation made by this Hon’ble Court vide order dated 05.09.2022, the respondents have reviewed the possibilities of deviation from the alignment of the proposed plan and have come up with the revised new alignment where under both arms of earlier alignments of the proposed plant at T-point Junction of Shenker Chowk (one arm in north direction towards Supaul District via D.B. Road and another one in sought direction towards Bangaon Maheshi via Bengali Bazar) have been removed and now one new arm has been designed under the new alignment which will pass towards Sarharsa Railway station via Sabjimandi, Saharsa which is evident from the General Arrangement of Drawing (GAD) of the new/revised alignment for the proposed ROB. Under the new/revised alignment, the issues involved in the present case



have been looked in to (sic) and efforts have been made to sort out those issues.”

List this case ***after three months for further hearing.***

On the next date of hearing, the Corporation will inform the Court about progress in the construction of the Railway, as per new proposal, as has been quoted above.

(Sandeep Kumar, J)

Harsh/BT

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